

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM

O. A. No. 560/90

199

DATE OF DECISION 12-7-90

Dr. K. DEVADASAN AND ANOTHER Applicant (s)

P.K. MADHUSOODHANAN Advocate for the Applicant (s)

Versus

Director General, ICAR and others Respondent (s)

Mr. P.V. Madhavan Nambiar Advocate for the Respondent (s)
through Mr. CS Ramanathan.

CORAM:

The Hon'ble Mr. S.P. Mukerji, Vice Chairman

The Hon'ble Mr. N. Dharmadan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement? ✓
2. To be referred to the Reporter or not? N
3. Whether their Lordships wish to see the fair copy of the Judgement? N
4. To be circulated to all Benches of the Tribunal? N

JUDGEMENT

(Hon'ble Shri S.P. Mukerji, Vice Chairman)

Heard the learned counsel for both the parties on this application. As regards the second applicant, the learned counsel for the applicant withdraws the application so far as that applicant is concerned and prays that the application may be considered as if it has been filed by the first applicant alone.

2. In this application the order dated 9.3.89 at Annexure-I has been challenged and the first applicant presumes that by the said order he has been reverted from the status of Scientist-S3 to the status of Scientist S2. The learned counsel has not been

able to produce any order to substantiate the alleged reversion. He, however, states that the first applicant has submitted a representation which is under consideration and he will be satisfied if the representation is duly considered by the competent authority. The representation was filed on 5.4.89 addressed to the Director General, I.C.A.R. (Annexure-II). The applicant has not received any reply to the representation. Accordingly, without going into the merits of the case, we close this application with the direction to the first respondent i.e., Director General, ICAR to consider the representation of the applicant in accordance with law and dispose of the same within a period of two months from the date of communication of this order. There will be no order as to costs.

3. A copy of this order may be given to the learned counsel for both the parties by hand.


12.7.90

(N. Dharmadan)
Judicial Member


12.7.90
(S.P. Mukerji)
Vice Chairman

12-7-90

Ksn.